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CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,  
AT HYDERABAD.

O.A.No.483/93.

(PER HON'BLE SHRI JUSTICE B.C.SAKSENA, VICE-CHAIRMAN,  
ALLAHABAD BENCH.

Date: August 30, 1996.

Between:

B.Mallaiah. . . . . Applicant.

And

1. The Superintendent of Post
2. The Sub-Divisional Inspector (Postal)  
Godavarikhani Sub-Division,  
Godavarikhani, Karimnagar Dt.
3. Kodudula Kistaiah. . . . . Respondents.

Counsel for the Applicant: Mr. L.Sripal Reddy.

Counsel for the Respondents: Mr. N.R.Devraj, Senior Standing  
Counsel for the Respondents.  
Mr. V. Venkateswar Rao, Advocate No. 3.

CORAM:

HON'BLE SHRI JUSTICE B.C.SAKSENA, VICE-CHAIRMAN, ALLAHABAD BENCH

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

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O.A.No.483/93.

(PER HON'BLE SHRI JUSTICE B.C.SAKSENA, VICE-CHAIRMAN,  
ALLAHABAD BENCH.

DATE: AUGUST 30, 1996.

When the case was called out in the revised  
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heard the learned counsel for the Respondent Nos., 1 to 3.

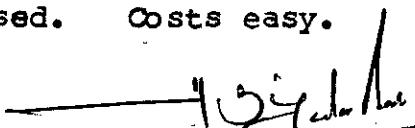
2. The facts in brief as would be evident from the pleadings of the parties is that the post of EDBPM Gangapuram village had fallen vacant on 18-6-1992 and the applicant on 19-6-1992 had been appointed purely on ad hoc basis as a stop-gap arrangement. The vacancy was notified for purposes of making a regular appointment. Respondent No.3 was selected and was given the appointment and the applicant consequently by Order containing in Annexure III dated 10-4-1993 was required to hand over charges to the selected candidate. It was at this stage, that the O.A., was filed. An interim order was prayed for but it was rejected after noticing the circumstance that the applicant was only appointed on ad hoc basis as a stop-gap arrangement and he can have no preference over Respondent No.3 who was a selected candidate.

F.C.R

: 3 :

3. The applicant's claim is that when once he had worked on ad hoc basis for a period of nine months or so, he ~~was~~ ~~was~~ entitled to have been regularised. This plea in our opinion is wholly untenable. The applicant was also subjected to the selection. When he failed to qualify and could not come out successful in the selection, his ad hoc appointment would necessarily come to an end on the joining of a selected candidate.

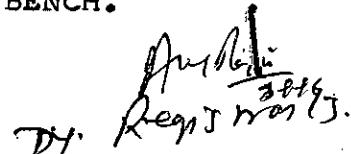
4. In view of the above, we do not find any merit in the O.A., and it is accordingly dismissed. Costs easy.

  
H. RAJENDRA PRASAD  
MEMBER(A)

  
B.C. SAKSENA, J  
VICE-CHAIRMAN,  
ALLAHABAD BENCH.

DATE: AUGUST 30, 1996.

Pronounced in open  
Court.

  
D.Y. Regjwala  
30/8/96

sss.

9/9/96

483/93

MA 43003

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

(Affidavit by)  
Hm Mr. Justice B.C. Saksena, v-c.  
THE HON'BLE SHRI ~~SRINAGARAJAN~~ M(A)

DATED: 26/9/96

ORDER/JUDGEMENT

D.A. NO. /R. /C.P. NO.

D.A. NO.

438/1/96 483/93

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPENSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

